

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP No. 52/Chd/Pb/2021

Under Sections 441 & 67(3) of the Companies Act, 2013.

In the matter of:

Capital Small Finance Bank Ltd.	...Petitioner
Versus	
Registrar of Companies, Punjab & Chandigarh.	...Respondent

Present through video conferencing:

Mr. Anand Chhibbar, Senior Advocate with Mr. Sekhar Sarin and
Mr. Vaibhav Sahni, Advocates for the petitioner.

Heard Mr. Anand Chhibbar, Senior Advocate appearing for the
petitioner.

2. Issue notice of this petition to the Registrar of Companies, Punjab and Chandigarh. The petitioner shall collect the notice from the Registry and send the same immediately to the aforesaid authority by speed post along with copy of petition and the entire paper book and the copy of this order and file affidavit of service supported by postal receipt and tracking report within three weeks. Report/reply be filed by the ROC within three weeks after receipt of notice and response thereto, if any, within two weeks after the receipt of report/reply after exchanging the copies between the parties.

3. List on 25.10.2021.

Sd/-

(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 14, 2021

pc